

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.P.No. 72/98
in
O.A.N.O.627/93
~~O.A.N.O.~~

DATE OF DECISION 25.8.1998

Shri R.B. Shikariya, **Petitioner**

Mr. M.S. Trivedi, **Advocate for the Petitioner [s]**
Versus

Union of India & Ors. **Respondents**

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, vice Chairman.

The Hon'ble Mr. P.C. Kannan, Judicial Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ? ✓
2. To be referred to the Reporter or not ? ↗
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ↗

Shri R.B. Shikariya,
Ex. I.T.O., GMTD,
Vadodara.

.... Applicant.

(Advocate: Mr. M.S. Trivedi)

Versus.

1. The Director General,
Ministry of Telecommunication
Sanchar Bhavan, New Delhi.
2. The Chief General Manager,
Telecommunication Office of
C.G.M., Khanpur, Ahmedabad.
3. The General Manager,
O/o. GMTD, General Manager,
Telecom District, Jalaram Marg,
Kareli Baug, Vadodara-18. Respondents.

ORAL ORDER

C.P. No. 72/98

in

O.A.No. 627/93

Date: 25.8.1998.

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

Heard Mr. Trivedi for the complainant.

Mr. Trivedi now submits that he does not press the Contempt Petition as the orders of the Tribunal is complied with by the Department itself. In view of this submission, the contempt petition is disposed of as not pressed.

P. Kannan

(P.C. Kannan)
Member (J)

V. Ramakrishnan

(V. Ramakrishnan)
Vice Chairman